[Extract from the Punjab Govt. Gaz. (Extra), dated the 19th March, 2015]

GOVERNMENT OF PUNJAB

(DIRECTORATE OF MINING) DEPARTMENT OF INDUSTRY & COMMERCE

NOTIFICATION

The 19th March, 2015

Policy Guidelines for the Registration and Working of Stone Crushers in the State of Punjab.

No. GLG/PB/G-1/1533-3213B.- To make the arrangement of stone crushers in the State of Punjab according to the Punjab Minor Mineral Rules, 2013 which have been made under Section 15 and Section 23-C of the Mines and Minerals (Development and Regulation) Act 1957, the following policy guidelines have been made by State Government to register them accordingly:-

1. Registration of the stone crusher:-

No stone crusher will work in the State without being registered with the Department of Industry and Commerce. Under this policy the phrase "stone crusher" shall include screening-cum-washing plants.

- 1 2. Conditions to register the stone crusher:-
 - I. Consent to establish:-

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The owner of the stone crusher (for new stone crusher) will get the consent to establish (No Objection Certificate) from the Punjab Pollution Control Board, so that the conditions of the notification dated 17.03.1998 issued by the State Government can be implemented at the stone crusher site.

II. Consent to operate:-

The owner of the stone crusher after establishing the stone crusher according to the conditions of the no objection certificate will get the consent to operate from the Punjab Pollution Control Board under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.

III. Application regarding registration:-

The owner of the stone crusher after getting consent to operate shall submit application for registration of the stone crusher to the Mining Officer of the Department on prescribed Performa 'B' along with a fee of Rs. 10,000/-.

III(a) Documents / Information required along with application form:

It should disclose its source of raw material i.e. name of quarry village, Tehsil, district and State, details of environmental clearance along with its validity.

IV. Certificate of Registration and validity:-

The Mining officer will issue the Certificate of Registration to the stone crusher in the Form-A enclosed with, whose validity will be for one year.

3. Electricity Connection to the Stone Crusher:-

Punjab State Power Corporation Limited will give the electricity connection to the crusher owner only after the issuance of registration certificate from the Mining Officer.

Filing of the Returns by the Stone Crusher:-

Stock Register giving description and date wise details of raw material imported, processed

dispatched and balance stock shall be maintained by each stone crusher.

- 11. Mineral Transit Pass/Weighment Slip issued by the competent authority of the State from where the raw material is imported. (Copies to be submitted with the monthly production returns).
- III. Copy of electricity bill shall be submitted along with monthly return. The production declared by the stone crusher shall be compared with the consumption of electricity by assuming 7KW equal to 1 metric tonne of production.
- In case the generator set is used for production, then same shall be metered and detail of power consumed certified by PSPCL shall be submitted.
- V. Details of entry tax paid for material purchased from other States.

5. Filling of returns by the Stone Crusher

- (1) The owner of the stone crusher shall submit return by 7th of every month concerning the material crushed and usage of electricity in the prescribed form-'C'
- (2) The owner of crusher shall give access to the inspecting staff and shall get verified the record concerning the operation of crusher as well as legal source of minor mineral and its stock.
- (3) The owner of the stone crusher against whom Government dues are pending or had violated any condition shall not be entitle to be registered with the Department under this Policy.
- (4) VAT Assessment return (if applicable) quarterly.

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The working of stoner crusher shall be looked into by the District Level Committee and District Level Environment Management Cell.

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Principal Secretary to Government of Punjab, Department of Industries and Commerce.

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0			FORM-'A'
Ũ			Registration Certificate
			Government of Punjab
_			Department of Industries & Commerce,
0			Geological Wing
0 0 0		pplie	reas Shri/Mscrusher has/ d for the Registration of Stone Crusher of capacity ofKh. MauzaGram PanchayatP.OTehsilDistrict
O			S FOR REGISTRATION AND WORKING OF STONE CRUSHERS IN PUNJAB.
		Regi	stration is hereby granted Shri/Ms
0	subject	to the	following conditions:-
		1.	The owner of the stone crusher shall observe the provisions of :-
Õ		i)	The Air (Prevention and Control of Pollution) Act, 1981 and rules framed there under.
		ii)	The Water (Prevention and Control of Pollution) Act, 1974 and rules framed there under.
		iii)	The Environment (Protection) 1988 and rules framed there under.
0		iv)	The Noise pollution (Regulation and Control) Rules, 2000.
		v)	Púnjab Minor Mineral Concession Rules, 1964.
		vi)	Punjab Land Preservation Act, 1900.
		vii)	Indian Forest Act, 1927.
Ð		viii)	Wildlife (Preservation) Act, 1972.
(ID		ix)	Forest (Conservation) Act, 1980.
		x)	Any other Law/ Provisions related to the Stone crusher.
٩	2.		e crushers Owner insure that the emission standards are as per the Statute and as notify by the t. on 17.03.1998 or amended form time to time are adhered to.
	3.		te crusher owner shall adopt Pollution Control measures as per Govt. vide Notification No. 3/7/96- (5)/562 dated 17.03.1998 or as amended from time to time.
	4.	givi capt	crusher owner shall submit a return by 10th of every month to the concerned Mining Officer, ng details of total quantity of minerals crushed, electricity consume, power generated in case of ive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour loyer and wages paid etc.
() () ()	5.	Free Pun	e access should be given to the officer/official of the Department of Industries & Commerce, jab for the verification of plant & machinery, source/ supply of raw material, sale record and stocks aw material and finished goods.
	Ó .	The Dist	aw material and mission goods. Crushers owners shall immediately report to the Deputy <u>Commissioner and Mining Officer of</u> the crict concerned about any accident which may take place during the course of crushing operation in pus bodily injury.

- 7. The crusher owners shall not pay wages less than the minimum wages prescribed by the Centre or State Government from time to time under the Minimum Wages, Act 1948, to the workers employed in the crushing unit.
 - 8. In the event of non-observance of the conditions in the registration certificate, the registration of stone crusher shall be terminated with one month's notice and the consent of Punjab Pollution Control Board, if any, shall be invalid.

The registration is valid up to

Date of Issue

Mining Officer Department of Industries & Commerce, Punjab.

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0 🗇	The General Manager-curr	Mining Office		
D	District Industry Center	officer,		
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⊕ ∈ ,	Application for registration		ά. Έ	
	& Commerce, Punjab.	or Stone Crusher/Screen	ing Plant with the Department	tofindus. t
	' Sir,			tor moustries
	It is kindly submitted at a t			15
D ~	below. I want to register my plant with the l. Name of the Plant Owner	ave installed a Stone crus	ther/Screening Plant as per the	d-4-11 +
	1. Name of the Plant Owner	Department. The detail	is of my plant are as under	details given
	Address & Telephone No.			
D :	2. (i) Name of the Crusher/	1		
Ψ.,	Screening Plant	£1		
	(ii) Location of the Plant -	5 *		
D ·	Vill., Teh, Distt.			
	(iii) Capacity of the Plant	1		7 :
	(iv) Khasra Numbers	•		
	of the location			
	(v) Hadbast Number	1		
$\mathbf{\Phi}$	(vi) Total Area of the Plant	× ž	11	
	3. Detail of Fee Deposited	2		
	Challan No. & Date			
	4. Copy of Consent to Operate	.:		
	granted by PPCB (Attached)	8	• •	
	No. & Date	1	· 7 ·	9
	Valid Till	1		1
•	5. Proof of Ownership of the Plant			
	(Enclose a fresh copy of Jamaband	<u>ا</u>		
	6. Copy of Sale Deed of Land/			14
	Lease Deed/Rent Deed	•		
	(Whichever Applicable)		≝ (@ E	10 10
\mathbf{O}	7. Detail of Sources of Raw Material		93 16	
	i.e. Names of Quarry, Village		2.5	
	lensil, District and State.			
0	8. Environment Clearance of			
0	quarries			-
	No. & Date	i.		
()	Valid Til)			
0	9. Source of Power			
	(i) Electric Connection	2.		
	(Load in Kilowatt)			
	(ii) Generator Set			
	(Capacity)	8		
0	Date:		2	
()		(Si	gnatures of the Applicant)	
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-				22
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	ls/os/o
	Address
	solemnly declare as under that:
1.	I shall maintain the stock register as required by the Department of Industries & Commerce, Punjab.
2 .	I shall submit monthly Production Returns/VAT Returns/Electricity Bills, Weighment Slip/Mineral Transit Pass, detail of entry tax paid at the barrier or any other document required by the Department of Industries & Commerce, Punjab.
] 3.	l shall not indulge in any sort of illegal mining of any minor mineral.
4.	I shall abide by all the rules and regulations and other directions of the Department of Industries & Commerce, Punjab, made in regard of operation of Stone Crusher/Screening Plant.
5.	I shall allow the officer authorised by the Department to enter the premises of my Stone Crusher/ Screening Plant for checking or assessment purposes,
6.	I am not defaulter of any Government dues.
7.	l have never been convicted with imprisonment for any violation of Mines & Mineral (Regulation & Development) Act, 1957 and Rules made there under during the last three years.

Date:

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Signature of Applicant/ Authorised Signatory

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	MONTHLY I	RETURN FOR TH	E MONTH OF	
Submitte	d on Date			i ga e
I. Nan	ne of the Stone Crusher			
(a) Reg	istration No.			ж Е
2. Loc	ation of the Stone Crush	er		
· Vill	age:	75		· ·
Teh	sil:			
Dist	trict:	· • •		6
3. Nar	me and Address of the C	rusher Owner:	• 3	3
<i></i>	ne of Minor Mineral bein		2 (A)	
	pacity of Crusher - (MT		• •	×.
	ceipt of Minor Mineral		8 0	
Marine				
	Detail of Mine/Quarry		Quantity Received	Remarks
No.	Village, Tehsil, Distt., Sta		Keceivea	
				A
7. Quant	ity of Minor Mineral Pro	cessed/Crushed		
Sr. (ity of Minor Mineral Pro Quantity Processed/Crus		Electricity Consumed (KWH)	Kilowatt generated in
			Electricity Consumed (KWH)	generated in
Sr. (generated in case of captive
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Sr. (Consumed (KWH) Signature of the C	generated in case of captive power generate (KW)
Sr. (Consumed (KWH)	generated in case of captive power generate (KW)
Sr. (No.	Quantity Processed/Crus	hed	Consumed (KWH) Signature of the C Authorised	generated in case of captive power generate (KW) Crusher Owner/ Signatory
Sr. (No.	Quantity Processed/Crus	hed	Consumed (KWH) Signature of the C	generated in case of captive power generate (KW) Crusher Owner/ Signatory
Sr. (No.	Quantity Processed/Crus	hed	Consumed (KWH) Signature of the C Authorised	generated in case of captive power generate (KW) Crusher Owner/ Signatory
Sr. (No. Please se report.	Quantity Processed/Crus	hed	Consumed (KWH) Signature of the C Authorised	generated in case of captive power generate (KW) Crusher Owner/ Signatory
Sr. (No. Please se report.	Quantity Processed/Crus	hed	Consumed (KWH) Signature of the C Authorised	generated in case of captive power generated (KW) Crusher Owner/ Signatory
Sr. (No. Please se report.	Quantity Processed/Crus	hed	Consumed (KWH) Signature of the C Authorised	generated in case of captive power generated (KW) Crusher Owner/ Signatory